

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 309**  
IB-139(ND)/2024

**IN THE MATTER OF:**

PREM PRAKASH

**.....APPLICANT/PETITIONER**

**Vs**

SPG INFRA PROJECTS PRIVATE LIMITED

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Karan Aggarwal, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

It is stated by the Learned Counsel appearing for the Corporate Debtor that the reply affidavit pursuant to the order dated 16.04.2024 has been filed yesterday. He shall take steps to bring the reply affidavit on record within two days. The Corporate Debtor is directed to serve a copy of the reply to the Learned Counsel appearing for the Applicant during the course of the day.

List the matter on **14.05.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**